

**IN THE HIGH COURT FOR THE STATE OF TELANGANA,  
HYDERABAD**

**\* \* \* \***

**W.P.No.13926 of 2022**

Between:

APR Jewellers Private Limited

Petitioner

VERSUS

The Commissioner of Income Tax (Appeals),  
Hyderabad-I & another

Respondents

**JUDGMENT PRONOUNCED ON: 22.04.2022**

**THE HONOURABLE SRI JUSTICE UJJAL BHUYAN**  
**AND**  
**THE HONOURABLE MRS JUSTICE SUREPALLI NANDA**

1. Whether Reporters of Local newspapers  
may be allowed to see the Judgments? :
- Yes
2. Whether the copies of judgment may be  
Marked to Law Reporters/Journals? :
- Yes
3. Whether His Lordship wishes to  
see the fair copy of the Judgment? :

**Yes**

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**UJJAL BHUYAN, J**

**\* THE HONOURABLE SRI JUSTICE UJJAL BHUYAN**

**AND**

**THE HONOURABLE MRS JUSTICE SUREPALLI NANDA**

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# Between:

APR Jewellers Private Limited

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Hyderabad-I & another

Respondents

! Counsel for Petitioner : Mr. Challa Gunaranjan

^ Counsel for the respondents: Mr. K.Raji Reddy

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> HEAD NOTE:

? Cases referred

<sup>1</sup> (2018) 18 Supreme Court Cases 447

**THE HONOURABLE SRI JUSTICE UJJAL BHUYAN**  
**AND**  
**THE HONOURABLE MRS JUSTICE SUREPALLI NANDA**  
**WRIT PETITION No.13926 of 2022**

**ORDER:** *(Per Hon'ble Sri Justice Ujjal Bhuyan)*

Heard Mr.Siripuram Keshava, learned counsel appearing on behalf of Mr. Challa Gunaranjan, learned counsel for the petitioner and Mr. K.Raji Reddy, learned Standing Counsel for Income Tax Department for the respondents.

2. Petitioner is aggrieved by order dated 04.03.2022 passed by the 1<sup>st</sup> respondent to the effect that petitioner would not be treated as being in default if the petitioner deposits 20% of the outstanding demand on or before 20.03.2022.

3. It may be mentioned that petitioner is an assessee under the Income Tax Act, 1961 (briefly referred

to hereinafter as 'the Act') assessed to tax within the jurisdiction of respondent No.2.

4. For the assessment year 2017-18, respondent No.2 passed assessment order dated 21.12.2019 under Section 143(3) of the Act making certain additions under Section 69A of the Act. Against the returned income of the petitioner of Rs.1,78,860.00, by the aforesaid assessment order, income of the petitioner was assessed at Rs.1,50,03,952.00.

5. Against the aforesaid order of assessment, petitioner has preferred appeal before the 1<sup>st</sup> respondent. It is stated that the appeal is pending.

6. In the meanwhile, 2<sup>nd</sup> respondent issued demand notices, which were followed by garnishee notices. Though petitioner had filed a stay petition before the 1<sup>st</sup> respondent on 05.04.2021, the same was not considered while the petitioner faced demand with garnishee notices.

7. It was at that stage that petitioner had approached this Court by filing W.P.No.31826 of 2021. The said writ petition was disposed of on 03.12.2021 as under:

“6. After hearing learned counsel for the parties and on due consideration, we are of the view that it would meet the ends of justice if a direction is issued to the Appellate Authority i.e., respondent No.1 to take up the stay petition of the petitioner dated 05.04.2021 and pass appropriate orders thereon in accordance with law. We are of the further opinion that the said stay petition should be decided within a period of six weeks from the date of receipt of a copy of this order. Till such time, the demand pursuant to assessment order dated 21.12.2019 shall remain stayed.”

8. Thereafter, 1<sup>st</sup> respondent passed a long order dated 04.03.2022 granting conditional stay. Relevant portion of the order dated 04.03.2022 reads as under:

“10.1 The assessee appellant will be treated as not being in default in respect of the amount of demand of Rs.1,48,02,444 outstanding at present, (after payment of

amount as indicated below), subject to the following conditions being fulfilled.

1. The appellant deposits a sum equivalent to 20% of the above outstanding demand of Rs.1,48,02,444 on or before 20.03.2022 and submits evidence of such payment of demand to the Assessing Officer.
2. The appellant must cooperate in the early disposal of its appeal and make its necessary submissions in compliance of notice(s) issued in this regard.

The above conditions having been fulfilled :

1. The appeal on merits in the case of the appellant will be taken up, out of turn for early disposal for which notice for hearing is being issued separately.
2. No coercive measures will be taken for recovery of reminder of outstanding demand against the appellant if the appellant complies with Sr.No.1 above.
3. This order will be reviewed after expiry of 3 months from the date of order, or if the appeal order is not passed by such time period.
4. This order will not impinge on the right of the Assessing officer to adjust refunds arising, if any against the demand.
5. This order is without prejudice to the proceedings and final outcome the appeal to be decided on the grounds of appeal filed by the appellant.”

9. On a perusal of the impugned order dated 04.03.2022, it is seen that 1<sup>st</sup> respondent was guided by the office memorandum dated 31.07.2017 of the Central Board of Direct Taxes (CBDT), as per which stay may be granted in cases where appeals are pending subject to payment of 20% of the disputed demand. Thus, following the CBDT office memorandum dated 31.07.2017, the impugned order came to be passed.

10. Supreme Court in **Principal Commissioner of Income Tax vs. L.G. Electronics India Private Ltd.**<sup>1</sup>, observed that an administrative circular would not operate as a factor on the Commissioner since it is a quasi-judicial authority. Clarifying further, Supreme Court held that it would be open to the authority on the facts of individual cases to grant deposit orders of a lesser amount than 20% pending appeal.

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<sup>1</sup> (2018) 18 Supreme Court Cases 447

11. Needless to say, 1<sup>st</sup> respondent as the appellate authority exercises quasi-judicial powers. Power to consider prayer for stay is incidental and ancillary to the power to hear appeals. As a quasi-judicial authority, Commissioner (Appeals) is not bound by the administrative circulars issued by CBDT. He has to apply his own independent mind in the facts and circumstances of each case.

12. Considering the above, the impugned order dated 04.03.2022 is hereby set aside. The matter is remanded back to the 1<sup>st</sup> respondent for a fresh decision on the prayer for stay of the petitioner in accordance with law after complying with the principles of natural justice. This shall be done within a period of four (04) weeks from the date of receipt of a copy of this order. Till such time, demand pursuant to the assessment order dated 21.12.2019 shall remain stayed.

13. This disposes of the Writ Petition. However, there shall be no order as to costs.

14. As a sequel, miscellaneous applications pending, if any, in this Writ Petition, shall stand closed.

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**UJJAL BHUYAN,J**

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**SUREPALLI NANDA, J**

Date: 22.04.2022

**Note:** L.R. copy to be marked.  
(B/o.)  
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